

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Miscellaneous Application No. 85369 of 2021

(on behalf of Appellant)

in

Excise Appeal No. 87374 of 2016

(Arising out of Order-in-Appeal No. CD/489/MII/2016 dated 08.07.2016 passed by Commissioner (Appeals), Central Excise, Mumbai.)

**Commissioner of Central Excise,Appellant
Mumbai-II**

9th Floor Piramal Chambers, Jijibhoy Lane Lalbaug,
Parel Mumbai – 400012.

VERSUS

Mahanagar GasRespondent

MGL House, G-33,
Bandra (East), Mumbai – 400051.

Appearance:

Ms. A.S. Parab, Authorized Representative for the Appellant
Shri Viraj Reshamwala Advocate, for the Respondent

CORAM:

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/87213/2021

Date of Hearing: 22.11.2021

Date of Decision: 22.11.2021

Per : S.K. MOHANTY

Heard both sides.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal on the ground of litigation policy, formulated by the

CBIC vide F.No.390/Misc/163/2010-JC dated 17.08.2011. The prayer made by Revenue is considered. Accordingly, the appeal is dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member(Technical)

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